

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.: 1097/94

Date of Decision : 15th January 2001.

P.S.Bhogal _____ Applicant.

Shri K.Shivramkrishnan _____ Advocate for the
Applicant.

VERSUS

Union of India & Ors. _____ Respondents.

Shri V.S.Masurkar for R-1 & _____ Advocate for the
Shri R.K.Shetty for R-2. Respondents.



CORAM :

The Hon'ble Shri B.N.Bahadur, Member (A)

The Hon'ble Shri S.L.Jain, Member (J)

(i) To be referred to the Reporter or not ? No.

(ii) Whether it needs to be circulated to other No.
Benches of the Tribunal ?

(iii) Library No.

S.L.JAIN
(S.L.JAIN)
MEMBER (J)

mrj*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.1097/94

Dated this the 15th day of January 2001.

CORAM : Hon'ble Shri B.N.Bahadur, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

Paramjeet Singh Bhogal, IAS
R/o C/o Globe Travels,
Agra Road, Thane - 400 601.

... Applicant

By Advocate Shri K.Shivramkrishnan

V/S.

1. The Chief Secretary to the
Government of Maharashtra,
General Administration Deptt.,
Mantralaya, Bombay.

2. The Union of India,
Ministry of Personnel,
Administrative Reforms &
Public Grievances,
New Delhi.

... Respondents

By Advocates Shri V.S.Masurkar
for Respondent No. 1 and Shri
R.K.Shetty for Respondent No. 2.

O R D E R

{Per : Shri S.L.Jain, Member (J)}

This is an application under Section 19 of the
Administrative Tribunals Act, 1985 seeking the reliefs as under:-

..2/-

"(a) That this Hon'ble Tribunal will be pleased to declare and hold that the applicant is entitled to promotion to the supertime scale of pay of the IAS from 1st July, 1990 and to direct the Government to promote the applicant from the said date and to pay the applicant the arrears of difference in salary and allowances as applicable

OR IN THE ALTERNATIVE

That this Hon'ble Tribunal will be pleased to declare and hold that the applicant is entitled to promotion to the supertime scale of pay of the IAS from 1st July, 1992 and to direct the Government to promote the applicant from the said date and to pay the applicant the arrears of difference in salary and allowances as applicable

(b) That this Hon'ble Tribunal will be pleased to call for the confidential reports of the applicant from the year 1967-68 till 1992-93 for inspection; and to expunge the adverse remarks from 1967-68 to 1986-87.

(c) For costs of this application.

(d) For such other and further reliefs as the nature and circumstances of the case may require.

2. Today we have decided and dismissed OA.No.947/94 Paramjit Singh Bhogal vs. Chief Secretary & Ors. as time barred in which the question for awarding Selection Grade to the applicant was involved. In the present case, the applicant is claiming Supertime Scale. If the applicant is not entitled to the Selection Grade, his case for Supertime Scale automatically fails. Regarding relief at (b), it is barred by time in view of the reasoning mentioned in 2000 (2) SLJ 87 Ramesh Chand etc. vs. Udhamp Singh Kamal.

3. In the result, this OA. deserves to be dismissed and is dismissed accordingly with no order as to costs.

S.L.JAIN
(S.L.JAIN)

MEMBER (J)

mrj.

B.N.BAHDUR
(B.N.BAHADUR) 15/10/01

MEMBER (A)